

**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 218/ALD/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

**NAME OF THE COMPANY:** Dinesh Chandola Shukla & ors. vs. Petition  
**SECTION OF THE COMPANIES ACT/ I & B CODE:** 71(10) of the Industrial Complex & Act of 2013

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<u>Rahul Chaudhary</u>	<u>Adv.</u>	<u>Pet.</u>	<u>Rahul.</u>
2.				

**CP.No218/ALD/2017**

Sh. Rahul Chaudhary, Advocate for the applicants. The present case is filed as a fresh case. The registry is directed to make scrutiny of the same and to submit its report. Meanwhile, the petitioner is further directed to issue a formal notice on behalf of this Tribunal to the respondent company for filing its reply and to serve a copy of the petition. Further, a spare copy of the present petition may be served to the Standing Counsel of the respondent company in other connected matters.

The matter to be listed on 16<sup>th</sup> February, 2018

**Dated:17.01.2018**

Typed by:  
Kanya Prakash Srivastava  
(Stenographer)

Sd  
**H.P. Chaturvedi,**  
**Member (Judicial)**